

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23.09.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE.

**CP (IB) No. 263/9/HDB/2022**  
U/s 9 of IBC, 2016

**IN THE MATTER OF:**

AS MET Corp Private Limited

**... Operational Creditor**

Vs

KLSR Infratech Limited

**... Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. PCS Shri. Shaikh Ghouse for the Operational Creditor and Ld. Counsel Shri. M Srivinasa Swarup for the Corporate Debtor present. Ld. Counsel for the Corporate Debtor states that he has e-filed the vakalatnama and physical copy of the same is yet to file.

Hence, the Ld. Counsel is directed to file physical copy of the vakalatnama within three days and counter if any within two weeks.

List the matter for hearing on 03.11.2022.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**